

ITEM NO.105

COURT NO.3

SECTION III-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 1279/2022

MUNICIPAL COMMISSIONER, AGRA NAGAR NIGAM & ANR. Appellant(s)

VERSUS

VODAFONE SOUTH LTD. & ANR. Respondent(s)

IA No. 65256/2017 - VACATING STAY)

WITH

C.A. No. 1294/2022 (III-A)

)

C.A. No. 1293/2022 (III-A)

)

C.A. No. 1284/2022 (III-A)

)

C.A. No. 1288/2022 (III-A)

)

C.A. No. 1289/2022 (III-A)

)

C.A. No. 1292/2022 (III-A)

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C.A. No. 1291/2022 (III-A)

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C.A. No. 1287/2022 (III-A)

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C.A. No. 1290/2022 (III-A)

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C.A. No. 1280/2022 (III-A)

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C.A. No. 1286/2022 (III-A)

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C.A. No. 1281/2022 (III-A)

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C.A. No. 1282/2022 (III-A)

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C.A. No. 1283/2022 (III-A)

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C.A. No. 1285/2022 (III-A)

)

Date : 26-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Appellant(s) **Mr. Ajit Sharma, AOR**

For Respondent(s) **Mr. P. V. Yogeswaran, AOR**
 Ms. Sakshi Tibrewal, Adv.

Mr. Nikilesh Ramachandran, AOR

Mr. Merusagar Samantaray, AOR

Mr. Rahul Sateeja, Adv.

Ms. Vrinda Bagaria, Adv.

For Ms. B. Vijayalakshmi Menon, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by Ms. Vijayalakshmi Menon, learned counsel for the respondent(s), seeking adjournment on the ground of personal difficulty, list these matters after four weeks.

(NEETU KHAJURIA)
COURT MASTER

(SAROJ KUMARI GAUR)
COURT MASTER